

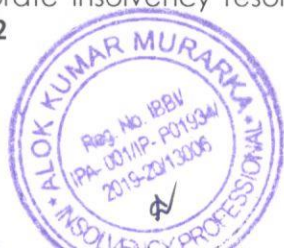
**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **VIJAYGROUP HOUSING PRIVATE LIMITED**

RELEVANT PARTICULARS		
Sl. No	Particulars	Details
1.	Name of corporate debtor	<b>VIJAYGROUP HOUSING PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	09.12.2009
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2009PTC197737
5.	Address of the registered office and principal office (if any) of corporate debtor	205, Marine Chambers, 43, New Marine Lines, Mumbai MH 400020
6.	Insolvency commencement date in respect of corporate debtor	Date of order – 30.09.2022 Order Received on – 03.10.2022
7.	Estimated date of closure of insolvency resolution process	01.04.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Alok Kumar Murarka. IBBI/IPA-001/IP-P001934/2019-20/13006
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-503, Unique Estate, Beverly Park, Kanakia, Mira Road-East, Thane, Maharashtra – 401 107 Email Id – ipalok.murarka@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-503, Unique Estate, Beverly Park, Kanakia, Mira Road-East, Thane, Maharashtra – 401 107 Email Id- cirp.vhpl@gmail.com
11.	Last date for submission of claims	17.10.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Homebuyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>1. Madan Bajarang Lal Vaishnawa</b> Regn - IBBI/IPA-001/IP-P-02011/2020-2021/13052 <b>2. ANIL KASHI DROLIA</b> Regn - IBBI/IPA-001/IP-P-02327/2020-2021/13482 <b>3. Suresh Chandra Jena</b> Regn - IBBI/IPA-001/IP-P-01540/2019 -2020/12473
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  Physical address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VIJAYGROUP HOUSING PRIVATE LIMITED** on **30.09.2022**



The creditors of **VIJAYGROUP HOUSING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 17.10.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class homebuyers in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional  
Date and Place

:

*Alok K. Murarka*

Mr. Alok Kumar Murarka

:

04.10.2022, Mumbai

